

(d) if so, whether his direction has been complied with, and

(e) if not the reasons therefor?

In reply to parts (a) and (b) of the Question it was mentioned as follows —

(a) No Sir

(b) Does not arise

It is proposed to correct the reply already given. The reply to parts (a) and (b) only of the Question may be corrected to read as follows —

(a) Yes, Sir

(b) They presented a memorandum alleging some misdeeds on the part of the Indian Red Cross Society and requesting for taking necessary steps to restore the image of the Red Cross. This memorandum was acknowledged by the Prime Minister's Office

The mistake had crapt in inadvertently as no entry of the engagement was made and therefore no breach of privilege is attached

Reasons for delay

As the facts had to be reascertained from PM's Office it took us some time and hence the reply could not be corrected within the stipulated period of 7 days. Under the circumstances the delay may kindly be condoned

12 00 hrs

RE APPOINTMENT OF CHIEF JUSTICE OF ALLAHABAD HIGH COURT

MR SPEAKER Papers laid on the Table

SHRI K LAKKAPPA (Tumkur) The Members were asking for a statement to be made by the Minister about the controversial appointment of the Chief Justice. I draw

your attention to that. My Call Attention is also pending

MR SPEAKER The Leader of the Opposition

SHRI YESHWANTRAO CHAVAN (Satara) The Member are asking for a statement about the Chief Justice of Allahabad High Court. I really do not know why you are not giving any direction to the Minister concerned when the Members of this House are interested in a particular development. What is the difficulty in supplying the facts? What is the difficulty in giving a justification (Interruptions) Why is it that the statement is not allowed to be made? Scenes are created in the House and legitimate information is refused to be given. I do not understand it. How can we blame the Members if they create scenes here?

MR SPEAKER All questions so far as the Calling Attention is concerned depending on the urgency of the matter we are selecting them

SHRI YESHWANTRAO CHAVAN Seeing the mood and the desire of the House the Minister can certainly make a statement *suo motu*

MR SPEAKER I have not objected to that

SHRI YESHWANTRAO CHAVAN You can also certainly direct the Minister to make a statement

MR SPEAKER I do not object to that

SHRI SAUGATA ROY (Barrackpore) I want to know whether the Prime Minister is willing to make a statement on the floor of the House on the controversial appointment of the Chief Justice of Allahabad High Court. Sir, we request you today to protect the legitimate interests of the Members (Interruptions)

MR. SPEAKER: I do not come in the way of the Prime Minister making any statement.

SHRI SAUGATA ROY: Another thing is, I have given notice of a Privilege Motion against Shri Raj Narain, the Health Minister, for concealing information from the House.

MR. SPEAKER: Just now I have got it and you are asking for it now?
(Interruptions)

SHRI K. LAKKAPPA (Tumkur): This is not an ordinary weapon that you are using.

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, what is your decision about my notice on Israeli aggression on Lebanon? What is your observation on it?

MR. SPEAKER: I make no observation about matters. I only hear observations.

12.03 hrs.

RE. SITUATION IN BIHAR

SHRI V. M. SUDHEERAN (Alleppey): Sir, the situation in Bihar is getting worsened. Bihar is now heading for communal riots. The State Government has totally failed to maintain law and order there.

SHRI SAUGATA ROY: What about my Calling Attention motion on Bihar situation? The other House has debated it, but we are not getting any chance to discuss the situation that is developing in the State. (Interruptions) We do not know what to do about it. Every day during zero hour we have to create a scene because you will not give any ruling. And after some time somebody comes and whispers in our ears saying,

"Your motion is not accepted." This is not the parliamentary procedure Sir, you say something about the appointment of Chief Justice, about our privilege motion, about the situation in Bihar...

(Interruptions)

SHRI K. LAKKAPPA: I want to know whether the Government will say something on this issue. This is a vital issue...

(Interruptions)

SHRI SAUGATA ROY: ...Then it is not Parliament. Parliament is when the legitimate demands of the Members are met, when the legitimate interests of the Members are protected. But in this way the Parliament cannot function.

SHRI HITENDRA DESAI (Godhra): Sir, you have agreed to have a discussion on Bihar.

MR. SPEAKER: No, no. Mr. Hitendra Desai, Probably, you have not heard I said I am not allowing an adjournment motion because it is a State subject. But I am prepared to provide every opportunity to discuss it. That is what I said.

DR. HENRY AUSTIN (Ernakulam): The situation in Bihar is very serious. Seven universities are closed down. It is a matter of great concern to the people of this country.

(Interruptions)

SHRI SAUGATA ROY: I have given notice of a Calling Attention motion. You say you will give other opportunity. Where is the other opportunity? I told you repeatedly, but you say you will give other opportunity. It cannot go on forever.

MR. SPEAKER: I have got to give opportunity for everything.

SHRI VASANT SATHE (Akola): Yesterday, to my question you said